

Briefs

NEW DELHI

Wadhawan to lead North Zone squad



Jammu and Kashmir wicketkeeper-batter Kanhaiya Wadhawan will captain a fifteen-member North Zone squad for the upcoming Duleep Trophy, with India left-arm seamer Arshdeep Singh featuring in the team. Arshdeep, a white-ball specialist for Team India, secured a place in the Test squad during the 2025 tour of England, though injury and combination issues prevented his red-ball debut.

DETROIT

Thorbjornsen wins 1st PGA Tour title



Michael Thorbjornsen holed a twenty-six-foot birdie putt on his final hole to shoot a seven-under 63 and reach 18 under, winning his first PGA Tour title by two shots at the final Rocket Classic. "Perfect pace, perfect read," Thorbjornsen said on Sunday. The twenty-four-year-old secured his FedEx Cup playoff spot after arriving in Detroit ranked number sixty-nine in standings.

CWG | Indian contingent put stellar show to finish fourth with 39 medals

Boxing, judo see best returns

PTI
GLASGOW

India overcame the absence of several traditional medal-winning sports to surpass expectations at the 2026 Commonwealth Games, signing off fourth with 39 medals on the back of a record-breaking boxing campaign, a historic showing in judo, and another strong performance by its para athletes.

With the Games reduced to just 10 sports, leaving out wrestling, shooting, badminton and hockey, India's chances of a top-five finish looked uncertain before the Games began.

However, the 122-member contingent returned with 13 gold, 17 silver and nine bronze medals, underlining the country's growing depth beyond its traditional strengths. Boxing led the way as Indian pugilists produced their best-ever Commonwealth Games campaign, collecting a record seven gold medals and 10 podium finishes overall.

While the women lived up to expectations, the men also



Preeti Pawar

delivered consistently to make it India's most successful sport in Glasgow. The performance, however, must be viewed in context.

The absence of several European and Central Asian nations meant the competition was not as deep as at the Olympics or World

Championships. Even so, India made full use of the opportunity.

Judo was another major positive. Long considered a fringe medal sport, it produced India's best-ever Commonwealth Games performance. Asmita Dey's gold, won months after losing her

father, and Harsh Singh's title, reflected the steady progress the sport has made over the last few years. Para sport continued its upward trajectory.

From powerlifting to athletics, Indian para athletes once again proved that their success at recent Paralympics was no coincidence. The

medals across disciplines reflected the growing strength of the country's para sports programme.

Athletics presented a mixed picture. Olympic champion Neeraj Chopra, returning from injury, settled for silver and a few other medal hopefuls failed to meet expectations.

At the same time, the sport produced some of India's most memorable performances. Tejaswin Shankar fought back from a knee injury that ended his high jump campaign to win a decathlon medal, Gulveer Singh emerged as India's only double medallist with his distance-running exploits, while Murali Sreesankar marked his return from a lengthy injury lay-off with another Commonwealth silver.

Weightlifting, one of India's most dependable medal-producing sports, had a quieter Games. After returning with 10 medals, including three golds, in Birmingham four years ago, the lifters managed eight podium finishes but only one gold, won by Mirabai Chanu.

Umang, Jordan star in Don Bosco win

Krsn Shetty's hat-trick spurs AVM

FPJ News Service
MUMBAI

Umang Gaikwad and Jordan Dsouza of Don Bosco, Borivali struck a goal apiece as they beat Aditya Birla, Tardeo 2-0 in the Dream

Sports MSSA Annual Inter School football tournament held at the Wings Center, Bandra on Monday.

Krsn Shetty slammed a hat-trick as Smt Rsb AVM, Juhu beat St Dominic Savio, Andheri 4-0.

MSSA Results

Boys U16 Div 1
Don Bosco, Borivali: 2 (Umang Gaikwad 1, Jordan Dsouza 1) beat Aditya Birla, Tardeo: 0 (2-0)

Smt Rsb AVM, Juhu: 4 (Manvit Ram 1, Krsn Shetty 3) beat St Dominic Savio, Andheri: 0 (4-0)

Boys U16 Div 2
St Joseph A, Wadala: 2 (Prince Singh 2) beat Jamnabai Narsee Int, Juhu: 0 (2-0)

St Lawrence, Borivali got a walk over against Hiranandani Foundation, Powai

St Francis D' Assisi, Borivali: 0 drew St Anthony, Malwani: 0 (0-0)

R. N. Podar, Santa Cruz: 1 (Aaron Stephen 1) drew Bombay Scottish, Powai: 1 (Gilchrist Salin 1) (1-1)

Thakur Public, Kandivali: 0 drew Vcw Avm, Bandra E: 0 (0-0)



Yashvir Singh

mentoring

'Keep the spear in one line,' Neeraj's advice to Yashvir

PTI
NEW DELHI

Yashvir Singh credited a simple piece of last-second advice from Olympic champion Neeraj Chopra for producing the throw of his life, as the Indian javelin thrower surged from seventh place to clinch a bronze medal at the Glasgow Commonwealth Games.

After the penultimate round, Yashvir was in seventh place with a best throw of 81.33m, while South Africa's Douw Smit

occupied third spot with an effort of 82.88m.

"I had to overcome the adverse conditions. Neeraj motivated me before my final throw and supported me. He told me to keep the javelin in one line, and it paid off," Yashvir told PTI on Monday after receiving a hero's welcome on his return from the Commonwealth Games at Delhi's Indira Gandhi International Airport.

"This was one of the biggest tournaments of my life, so my only aim was to give

After the penultimate round, Yashvir was in seventh place with a best throw of 81.33m, while South Africa's Douw Smit occupied third spot with an effort of 82.88m

my 100% effort and leave nothing behind. I wanted to produce my personal best there. I am happy that I achieved a personal best of

85.41 metres and also won the bronze medal with that performance," he said.

While hurling the javelin, keeping the spear in one line or aligned with the shoulder is an important technique as it helps maximise distance while reducing strain on the throwing arm.

When PTI asked what exactly he did to follow Neeraj's advice, Yashvir explained that it meant holding the javelin near ear level, keeping his shoulders aligned in the direction of the throw, drawing back his

arm and the javelin in a straight line, and releasing it over his shoulder along that same line.

Yashvir admitted he competed without any pressure as the spotlight was on Neeraj and his rivals, including Olympic and defending champion Arshad Nadeem, Sri Lanka's Rumesh Pathirage and South Africa's Anderson Peters. "I had no pressure as the focus was on Neeraj, Nadeem and Rumesh. I just had to give my 100% effort. I kept telling myself to achieve my PB."

बँक ऑफ महाराष्ट्र
Bank of Maharashtra
A GOVT OF INDIA UNDERTAKING
एक महाराष्ट्र शासित उद्योग

ASSET RECOVERY BRANCH : Janmangal, 4th Floor, 45/47, Mumbai Samachar Marg, Fort, Mumbai-400023 Tel: 8657472946; Email : bom1450@mahabank.co.in/ brmgr1450@mahabank.co.in

POSSESSION NOTICE (For Immoveable property) [Rule 8 (I)]

AB59/Possession_Letter/2026-27/ Date:01.08.2026

Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 12.04.2024 under Section 13 (2) calling upon Borrowers & Guarantors, **Mr. Umesh Kumar Rajesh Yadav & Mrs. Dipti Umesh Kumar Yadav** to repay the amount mentioned in the notice being outstanding of **Rs.62,71,328/- (Rupees Sixty Two Lakhs Seventy-One Thousand Three Hundred Twenty Eight Only)** plus unapplied interest thereon, together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notices.

The Borrowers/Guarantors, **Mr. Umesh Kumar Rajesh Yadav & Mrs. Dipti Umesh Kumar Yadav**, having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Co Borrower mentioned hereinabove in particular and to the public in general that the Authorized Officer of Bank of Maharashtra has taken **Physical Possession** of the properties described herein below in terms of the powers the power conferred on him under Section 13(4) of Act read with rule 8 of the Security Interest Enforcement Rules 2002, on this **01.08.2026 (date of possession)**.

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the property and any dealings with the aforesaid property will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE PROPERTY

Equitable Mortgage of, Flat No.606, B-Wing, 6th floor, Versatile Valley, Plot No./ CTS No./Gat No./Milkat No.11/9, 13,14,15,16/1A,Village-Nilje, Taluka-Kalyan, District-Thane 421204

Sd/-

Asst General Manager & Authorized Officer
Asset Recovery Branch

Date: 01.08.2026

ICICI Bank

Branch Office : ICICI Bank Ltd Office Number 201-B, 2nd Floor, Road No.1 Plot No-B3, WIFIT Park, Wagale Industrial Estate, Thane (West)- 400604

Notice under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 is being issued by ICICI Bank Ltd. (on the underlying pool assigned to ICICI Bank by Dewan Housing Finance Ltd.) in relation to the enforcement of security concerning a Housing Loan Facility granted pursuant to a Loan agreement entered into between DHFL and the following borrower(s) who has/have defaulted in the repayment of principal and interest towards the Loan Facility(ies) obtained by them from the secured creditor. The Loans have been classified as Non-Performing Assets (NPA). A notice was issued to them at their last known addresses; however, it has returned un-served and hence, they are hereby notified by way of this Public Notice.

Sr. No.	Name of the Borrower/Co-Borrower/ Guarantor/ & Address (DHFL Old LAN & ICICI New LAN)	Property Address of Secured Asset / Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Mahadev Ganpat Avhad/ Sahabai Ganpat Avhad/ (QZPVL00005022423 & 11300004018) Room No. 109, Plot No. 329, 1, 2, Sector No-01, Shiravne Gaon, Near, Navi Mumbai, Maharashtra/ Mumbai- 400706	Flat No.206, on 2nd Floor, Building Called As"Mauli Residency" Newali, Survey No. 44/1B, Panvel, Raigad- 410206/ Admeasuring About 435 Square Feet Carpet Area/ With The Attached Terrace.	Jul 08, 2026 Rs. 4,82,164,15/-	08-Feb-2026
2.	Mangesh Mahadev Kelshikar/ Mahesh Mahadev Kelshikar/ (QZULH00004998635 & 26500000164) Room No. A/4, Mahatma Colony, Shankar Pawshe Road, Kailash Nagar, Near Shivsena Office, Katemani Kalyan East, Maharashtra Thane- 421306	Flat No.002 Ground Floor, C Wing, Gokul Awas, Near Gokula Vill, and Tv Tower, Katrap Road, Badlapur East, Thane, Maharashtra, Thane- 421503/ Total Carpet Area of 22.13 Sq.mtr.	Jul 08, 2026 Rs. 4,65,178/-	10-Apr-2025
3.	Vijay Nathuram Vagh/ Ranjana Vijay Vagh/ (QZMUN00005019348 & 05000021565) Room No. D/D 038, Shree Ganesh Krupa, neral Pada, Maharashtra, Neral- 410101	Flat No.201,2nd Floor, Matoshree Krupabehind Rapid Residency, Matoshree Nagar, Neral- 410101/ Admeasuring 585 Sq.ft. Built Up Area	Jul 08, 2026 Rs. 3,42,363/-	10-Apr-2026
4.	Vinod Mishra/ Satya Prakash Mishra/ (QZKLY00005019348 & 069000008146) Flat No.101, 1st Floor, Swaraj, Arianth Tower, Plot No.39, Koprigaonges, Vashi, Maharashtra, Vashi- 400705	Flat No 301, 3rd Floor, Building D/005/Flat No.57, Sector No.9, Ulwe, Tuluka Porvael, Neral- 410101/ Maharashtra, Raigad- 402125/ Admeasuring 30,526 Sq.mtrs. Carpet Area	Jul 08, 2026 Rs. 25,89,377.31/-	28-Mar-2024

The steps are being taken for substituted service of Notice. The above borrower(s) and/or the guarantor(s) of the Loan (as applicable) is/are advised to make the payments of the outstanding within the period of 60 days from the date of the publication of this Notice else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: August 04, 2026
Place: Mumbai

Authorised Officer
Team ICICI Bank

Arcil

Asset Reconstruction Company (India) Ltd. (Arcil)
Acting in its capacity as Trustee of Trustee of Arcil - Trust -2026- 010/ Arcil - Trust -2026- 015 set up in respect of financial assets relating to IFL - HFL, Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400028 Website: www.arcil.co.in. CIN:U65999MH2026PLC134864

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagee (s), in particular, that the below described immovable property/ies mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of Arcil - Trust -2026- 015 ("ARCIL") by **Arcil - Trust -2026- 010** (pursuant to the assignment of financial asset by IFL - HFL to ARCIL vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online-auction, for recovery of outstanding dues of together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Amount	Description of the Immoveable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mr. Rahul Asaram Pawar Mrs. Durga Pawar Pawan (Prospect No- IL10704837)	26/03/2025 Rs.1454482/- (Rupees Fourteen Lakh Fifty Four Thousand Four Hundred and Eighty Two Only)	All that part & parcel of the property bearing: Flat no.408, Flr No.4, Wing A, Shree Sagaru Residency 2, Building No.1, Wing A, S No.57, H N 6 B 9, Near Sai mandir, Village Bandhivali, Tal. Karjat City, Shehul, Dist Raigad 410101 Area Admeasuring (In Sq. Ft.): Property Title: Saleable Area (Carpet Area, Property Area: 471.00, 325.00)	29/05/2026 Total Outstanding as On Date 08/07/2026 Rs. 1550539.86/- (Rupees Fifteen Lakh Fifty Thousand Five Hundred Thirty Nine and Eighty Six Paise Only)	Rs.1602000/- (Rupees Sixteen Lakh Two Thousand Only) Earnest Money Deposit (EMD) Rs.160200/- (Rupees One Lakh Sixty Thousand Two Hundred Only)
Demand Draft to be made in name of: Arcil - Trust -2026- 015				
RTGS Details: Bank A/C No.: 57500001796255, Bank Name: HDFC Bank Ltd. IFSC: HDFC0000542, Branch Address: MUMBAI - KAMALA MILLS			Payable at Par	
Mr. Santosh Fakira Rathod Mrs. Babysaraja Santosh Rathod (Prospect No- IL10411558)	19/06/2025, Rs.1667790/- (Rupees Sixteen Lakh Fifty Seven Thousand Seven Hundred and Ninety Only)	All That Part And Parcel Of The Property Bearing: Flat No 308, Floor No. 3, Building B, Vrindavan Homes Phase-2, Survey No. 5 Hissa No.161, Village Bandhivali, Taluka Karjat, Dist. Raigad, 410101 Area Admeasuring (In Sq. Ft.): Property Title: Saleable Area, Carpet Area Property Area: 496.00, 273.00	29/05/2026 Total Outstanding As On Date 08/07/2026 Rs.1947482.48/- (Rupees Nineteen Lakh Forty Seven Thousand Four Hundred Eighty Two and Forty Eight Paise Only)	Rs.1686000/- (Rupees Sixteen Lakh Eighty Six Thousand Only) Earnest Money Deposit (EMD) Rs.168600/- (Rupees One Lakh Sixty Thousand Six Hundred Only)
Demand Draft to be made in name of: Arcil - Trust -2026- 010				
RTGS Details: Bank A/C No.: 57500001784579, Bank Name: HDFC Bank Ltd. IFSC: HDFC0000542, Branch Address: MUMBAI - KAMALA MILLS			Payable at Par	
Date of Inspection of property 16/09/2026 1100 hrs - 1400 hrs		EMD Last Date 18/09/2026 till 5 pm.	Date/Time of E-Auction 21/09/2026 1100 hrs-1300 hrs.	
Pending Litigations known to ARCIL: Nil			Encumbrances/Dues known to ARCIL: Nil	
Name & Contact Number /Mail ID of Service Provider: Name: Mr. Navneet Singhi Auction HL Contact No./Mail ID: +91 99991 05933/ 1800-2672-499 auctions@xper Auction.com/ care@lifetohome.com				

Terms and Conditions: 1. The Auction Sale is being conducted through a-auction through the website <https://xperiauction.com> and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein. 2. The Authorised Officer ('AO')/ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc. 3. At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-poned the Auction without assigning any reason therefor and without any prior notice. 4. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GS on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law. 5. The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues. 6. The particulars specified in the auction notice published in the newspapers have been stated to the best of the information of the undersigned; however undersigned shall not be responsible / liable for any error, misstatement or omission. 7. The Borrower/ Guarantors/ Mortgagees, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale. 8. In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Security Interest (Enforcement) Rules, 2002 and SARFESI ACT, 2002.

Place: Palghar/ Thane
Date: 04/08/2026

Sd/- Authorized Officer, Asset Reconstruction Company (India) Ltd.
Trustee of Arcil - Trust -2026- 010/ Arcil - Trust -2026- 015

MAHAGENCO
Maharashtra State Power Generation Co. Ltd.

E-TENDER NOTICE

Tender Specification No- CE(C)- III/HO/ RFX NO 3000070966/2026-27

Name of work:- Work of providing services of persons through outsourcing for various office works in MAHAGENCO for One year at Mumbai.

Estimated Value:- Rs. 6,49,83,550/- (Without GST)	Tender Fee:- 5,900/-
Sale Date:- 04.08.2026 to 24.08.2026 upto 17.00 Hrs	EMD :- 6,49,900/-
Date of Submission:- 25.08.2026 up to 15:00 Hrs	
Contact person- Executive Engineer (C) (Mob-8879485202), O/o Chief Engineer (Civil) - III, M.S.P.G. Co. Ltd., Mumbai. Fax : (022) 26581469 Tel. No. 022-69853619, E-mail ID:- cgmcivil3@mahagenco.in	
For further details visit our Website https://eprocurement.mahagenco.in Agencies are requested to register themselves for this and future E-Tenders	

FUTURA POLYESTERS LIMITED

(CIN-L65192MH1960PLC011579)

Registered Office: 212 Panchratna Building, Opera House, Charni Road (E), Mumbai 400 004, Maharashtra, India.

NOTICE TO MEMBERS FOR EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the **01st Extraordinary General Meeting (EGM) for the financial year 2026-2027** of members of **Futura Polyesters Limited** ("the Company") will be held on Wednesday, 26th August, 2026 at 11:00 a.m. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") without the physical presence of the members in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), read together with other Circulars issued by Ministry of Corporate Affairs ("MCA") / SEBI from time to time to transact the businesses, as set out in the notice of the EGM

In compliance with the aforesaid Circulars, the Notice of the EGM has been sent to the members of the Company on 4th August 2026 to those members whose email addresses are registered with the Company / Depositories.

Pursuant to Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has sent a letter along with the Notice of EGM to those shareholders whose email addresses are not registered with the Company/Depository Participants, inter alia, providing the web-link and the exact path for accessing and downloading the Notice of EGM.

Members attending the EGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act. Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management & Administration) Rules, 2014 as amended from time to time, Regulation 44 of the Listing Regulations and Secretarial Standard-2 on General Meetings, Members holding the shares either in physical or demat form as on Wednesday, 19th August, 2026 (i.e. cut-off date) are provided with the facility to cast their vote electronically, through the e-voting services provided by CDSL, on all the resolutions set forth in the Notice of EGM using the electronic voting system either by (a) remote e-voting or (b) e-voting at the EGM.

The remote e-voting period commences on Sunday, 23rd August, 2026 at 09:00 a.m. IST and ends on Tuesday, 25th August, 2026 at 5:00 p.m. IST. During this period, Members may cast their vote electronically. The e-voting module shall be disabled by CDSL for voting thereafter. The Members holding shares either in physical form or in dematerialized form, as on the cut-off date, shall only be entitled for availing the remote e-voting facility or e-voting at the EGM, as the case may be to cast their vote. Any person who is not a Member as on the cut-off date should treat this notice for information purposes only. Once the votes on the resolutions are cast by the Member, it cannot be subsequently changed or voted again. Any person, who acquires shares of the Company and becomes member after dispatch of the Notices of the EGMs and holding shares as on the cut-off date i.e. Friday, 31st July, 2026, may obtain login ID and password by sending a request at evoting@cdsl.com or contact at CDSL HelpDesk at Tel.No. (1800-21-09911 or 1800-22-5533). However, if a person who is already registered with CDSL for e-voting then existing user ID and password can be used for casting vote.

The Members attending the EGM, who have not exercised their vote by remote e-voting, would be able to exercise their voting right at the EGM by logging into the e-voting portal of CDSL. The Members who have exercised their vote through remote e-voting prior to the EGM may also participate in the EGM through VC/ OAVM but shall not be entitled to vote again at the EGM.

Mr. Martinho Ferrao of M/s. Martinho Ferrao & Associates, Practicing Company Secretaries (Membership No: FCS 6221) has been appointed for as the Scrutinizer for providing facility to the members of the Company to scrutinize the voting and remote e-voting process in a fair and transparent manner.

The manner of remote e-voting and e-voting by the members holding shares in dematerialized mode and for the members who have not registered their email address and of attending and participating in meeting is provided in the Notices of the EGM.

In case of any queries or issues regarding attending EGM & e-Voting from the CDSL e-Voting System, you can write an email to evoting@cdsl.com or contact at CDSL HelpDesk at Tel.No. (1800-21-09911 or 1800-22-5533). All grievances connected with the facility for voting by electronic means may be addressed to evoting@cdsl.com or contact at 1800-21-09911 or 1800-22-5533.

The Results on Resolutions shall be declared not later than 48 hours from the conclusion of the EGM and the resolutions shall be deemed to be passed on the EGM date subject to receipt of the requisite number of votes in favour of the Resolutions. The result declared along with the Scrutinizer's Report shall be placed on the Company's website www.futurapolysters.com and on the website of CDSL evoting@cdsl.com and communicated to BSE Limited.

for Futura Polyesters Ltd

Sd/-
Shyam B. Ghia
Chairman & Managing Director
DIN: 00005264

Mumbai
Dated: 4th August, 2026

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF BHARAT CAPITAL AND HOLDINGS LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	Bharat Capital and Holdings Limited
2 Date of incorporation of corporate debtor	04.02.1991
3 Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65990MH1991PLC060092
5 Address of the registered office and principal office (if any) of corporate debtor	Unit No. 102-B, Dipti Classic Premises CHS Ltd., Suren Road, Andheri (E) Mumbai-400093
6 Insolvency commencement date in respect of corporate debtor	31st July 2026 (Order received on 31st July 2026)
7 Estimated date of closure of insolvency resolution process	27.01.2027
8 Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mrs. Anjali Nirav Choksi Reg. No.- IBBI/IPA-001/IP-00820/2017-18/11382
9 Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, H.N. House, Opp. Muktaivan Colour Lab, Nr. Income-Tax Under Bridge, Stadium Circle, Navrangpura, Ahmedabad-380009. E-mail: anjali.ibc@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Bansi S Mehta & Co 2nd Floor, H.N. House, Opp. Muktaivan Colour Lab, Nr. Income-Tax Under Bridge, Stadium Circle, Navrangpura, Ahmedabad-380009. E-mail: cirpharatacapital@gmail.com
11 Last date for submission of claims	14.08.2026
12 Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditor / Operational Creditors, wherever the address of communication is available.
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Bharat Capital and Holdings Limited** on **28th July 2026 (Order received on 31st July 2026)**. The creditors of **Bharat Capital and Holdings Limited** are hereby called upon to submit their claims with proof on or before **14th August, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 04.08.2026
Place : Ahmedabad, Gujarat

IPR Anjali Nirav Choksi
Reg. No.: IBBI/IPA-001/IP-00820/2017-18/11382

